

should be examined carefully by the relevant agencies of the Government, and appropriate action taken. In particular, a comprehensive legislation for the establishment of Biosphere Reserves under the management of the Central Government should be enacted as early as possible.

(6) A new subject "ENVIRONMENTAL PROTECTION", should be included in the concurrent List of the Seventh Schedule to the Indian Constitution.

(7) Legislative measures or executive action should be taken to curb degradation of the environment from uncontrolled commercial interests and on account of short-term profit motives. An example of this is the need for the elimination of the contractor system for forest fellings.

These recommendations have been referred to Department of Environment for processing in an appropriate manner.

हिमाचल प्रदेशमें ट्रकों और कारों की एजेंसियों और अनुसूचित जातियों/अनुसूचित जनजातियों के बीच वितरण

6828. श्री कृष्ण दत्त सुलतानपुरी : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि,

(क) हिमाचल प्रदेश में ट्रकों और कारों की कितनी एजेंसियां हैं और उनके द्वारा गत तीन वर्षों के दौरान कितने ट्रक सप्लाई किये गये हैं ;

(ख) ट्रक चेसिस प्राप्त करने के लिये कितनी राशि जमा करवाई जाती है और उस पर एजेंसी के मालिकों द्वारा ब्याज का, किस दर पर भुगतान किया जाता है ; और

(ग) अनुसूचित जातियों, विधवाओं विकलांग व्यक्तियों और आदिसासी लोगों को किस अनुपात में चेसिस उपलब्ध की गई ?

उद्योग मंत्रालय में राज्य मंत्री (श्री चरणजीत चानना)

(क) निर्माताओं द्वारा दिया गया ब्योरा निम्न प्रकार है :

फर्म का नाम	हिमाचल प्रदेश में नियुक्त एजेंसियों/ डीलरों की संख्या	हिमाचल प्रदेश में सप्लाई किये गये ट्रकों की संख्या		
		78-79	79-80	80-81 (जन० 81 तक)
1. मे० टैल्को	एक	302	171	203
2. मे० अशोक लेलैंड	एक	10	15	12
3. मे० हिन्दुस्तान मोटर्स	एक		—शून्य—	
4. मे० स्टैण्डर्ड मोटर	एक		—शून्य—	
5. मे० प्रीमियर आटोमोबाइल	दो		—शून्य—	

(ख) मैं टैल्को तथा मैं अशोक लेलैंड ने बताया है कि उनके ग्राहकों को 6000 रु० प्रति चेसिस जमा करने पड़ते हैं। जिस पर 12 प्रतिशत वार्षिक ब्याज दिया जाता है।

(ग) निर्माताओं ने बताया है कि विक्रेताओं द्वारा इस प्रकार के श्रेणीवार आंकड़े नहीं रखे जाते हैं अतः इन श्रेणियों के बारे में अनुपात देना संभव नहीं है।

Detention of IAS and IPS under NSA

6829. SHRI BAPUSAHEB PARULEKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any Government officials including I.A.S. and I.P.S. offi-

- (i) Assam
- (ii) Himachal Pradesh
- (iii) Maharashtra
- (iv) Manipur

Replies from Governments of Bihar and Gujarat are awaited and the relevant information in respect of these States, when received, will be laid on the Table of the House. Figures relating to other States is nil.

Launching of SEO II

6830. SHRI P. RAJAGOPAL NAIDU: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Fourth Satellite SEO-II will be launched from Soviet Union; and

(b) if so, when?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY AND ELECTRONICS (SHRI C. P. N. SINGH):

(a) Yes, Sir.

(b) During the later half of 1981.

cers, if any, have been detailed under National Security Act; and

(b) if so, their particulars and grounds of detention?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) Yes, Sir.

(b) Following number of persons have been detained under sub-section (2) of Section 3 of the National Security Act, 1980. The concerned detaining authorities found some of the activities of the persons detained to be prejudicial to the security of the State, or the maintenance of public order or the maintenance of supplies and services essential to the community.

- 1 (IPS Officer).
- 1 (Superintendent, Himachal Pradesh Public Works Department)
- 3 (Railway Employees)
- 1 (Orthopaedic Surgeon, Regional Medical College, Imphal)

Applications pending for grant of pension to freedom fighters

6831. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of applications for grant of freedom fighters pension are pending;

(b) if so, the number of pending applications and the time since when these are pending, reasons for the delay and the likely date when final decision on these applications is to be taken; and

(c) the steps Government propose to take to expedite the disposal of such applications?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

STATEMENT

As soon as the application for pension under Freedom Fighters Pension Scheme is received it is acknowledged and the applicant is asked to give the information if any lacking in the application and the State Government/U.T. Admns. is requested